

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT CHENNAI**

ORIGINAL APPLICATION No. 70 of 2023

K.SHANMUGAM

APPLICANT

Vs

1) The MEMBER SECRETARY,
Tamil Nadu Pollution Control Board,
Guindy, Chennai – 600 104
& 13 Others

RESPONDENTS

INDEX TO DOCUMENTS FILED BY THE 14TH RESPONDENT

S.No.	DATE	PARTICULARS OF DOCUMENTS	PAGE Nos.
1	14/08/2023	Reply Statement filed by the 14 th Respondent	1
2	04/04/2012	Copy of Lease Deed of the 14 th Respondent with SIPCOT	11
3	14/07/2017	Copy of Certificate of Renewal of Consent issued by 1 st and 2 nd Respondent Under Section 21 of the Air (Prevention and Control of Pollution) Act 1981	18
4	14/07/2017	Copy of Certificate of Renewal of Consent issued by 1 st and 2 nd Respondent Under Section 25 of the Water (Prevention and Control of Pollution) Act 1974	21
5	12/03/2019	Copy of MSME Registration Certificate of 14 th Respondent	24
6	31/10/2023	Copy of Certificate of Accreditation of the lab Asian Enviro Labs Private Limited	25
7	27/07/2023	Lab Test Report of the Water which was used for watering plants after treatment in the Bio Septic Tank	26

The above documents are certified to be true copy of the original.

Dated at Chennai on this the 14th day of August 2023.


COUNSEL FOR 14TH RESPONDENT


14TH RESPONDENT



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT CHENNAI

ORIGINAL APPLICATION No. 70 of 2023

K.SHANMUGAM

APPLICANT

Vs

1) The MEMBER SECRETARY,
Tamil Nadu Pollution Control Board,
Guindy, Chennai – 600 104
& 13 Others

RESPONDENTS

REPLY STATEMENT FILED BY THE 14TH RESPONDENT

The 14th Respondent very humbly submits as follows:-

- 1) The 14th Respondent is M/s. Blasto Metal Spray Processors, represented by its Proprietor C. RAMESH S/o. G.Chandran aged about 45 years at No. S22, SIPCOT Industrial Park, Vengadu Village, Pillaipakkam, Sriprumbudur Taluk, Kancheepuram – 602 105. The address for all services of notices on the 14th Respondent is on their counsel M/s. I.JENKINS WILLIAM (E.No. MS/405/2000) and K.SAMPATH (E.No. MS/694/1988) at:-
 - a. No.71, New Additional Law Chambers, High Court Campus, Chennai – 600 104.
 - b. (Mob:- 9677231142)
 - c. (email:- ijenkin1976@gmail.com)
- 2) The 14th Respondent states that the 14th Respondent in the Original Application is a proprietorship concern under the name and style of M/s.Blasto Metals Spray




Processors. The company was started in the year 2003 at Plot No: 10, 6th Right Street, Manikandapuram, Thirumullaivoil, Chennai-600 062.

- 3) The 14th Respondent denies each and every allegation made by the Application as frivolous and false. Most of the allegations are baseless and devoid of any proof or merits. The case itself is based on the apprehensions of the Applicant.
- 4) The 14th Respondent states that the **SIPCOT Industrial Park** (herein after shortly referred to as **SIPCOT**) consists of about 250 companies or industries (including these 4ths to 14th Respondents) and it is comprised in a large extent of land measuring about 847 acres of land in Pallipakam situated at Vengadu Village. There are many small villages situated within the said SIPCOT boundary itself.
- 5) The 14th Respondent states that on 04/04/2012 the Project Officer of SIPCOT Industrial Park, Irunkattukottai had executed a Lease Deed dated 04/04/2012 to and in favour of this 14th Respondent and an extent of about **2.05 Acres in Plot No. S22** within the said **SIPCOT Industrial Park in Pallipakkam** at Vengadu Village was allotted to this 14th Respondent for the purpose of commencing and doing Industrial Activities. Subsequently from the year 2012 onwards, the 14th Respondent is carrying on various industrial activities as hereunder: -
 - a. Machining, treatment and coating of metals;
 - b. Manufacture and maintenance of self-propelled railway or tramway coaches, vans and trucks;
 - c. Manufacture of railway or tramway rolling stock; and
 - d. Manufacture of specialized parts of railway or tramway locomotives or rolling stocks
- 6) The 14th Respondent states that they had obtained all necessary consent order for operation of the plant and: -



- a. For discharge of Sewerage and or trade effluents under section 25 of the Water (Prevention and Control of Pollution Act 1974 as amended in 1988) from the 1st Respondent herein and a subsequent Renewal of Consent dated 14/07/2017 has also been obtained which is valid till 31/03/2027.
- b. For discharge of emissions under section 21 of the Air (Prevention and Control of Pollution Act 1981 as amended in 1987) from the 1st Respondent herein and a subsequent Renewal of Consent dated 14/07/2017 has also been obtained which is valid till 31/03/2027.

In addition to the above, like all industries set-up within the SIPCOT Industrial Park, this 14th Respondent has also obtained necessary certificate for (1) CTE – Consent to Establish and (2) CTO – Consent to Operate from the 1st and 2nd Respondent before and during the inception of the 14th Respondent company.

- 7) The 14th Respondent states that there are many lakes surrounding the said SIPCOT. The Vengadu Lake is situated on the Northern side of SIPCOT and the Irumbedu Lake is situated on the Eastern side of the SIPCOT. The distance of the Kolathur Lake to SIPCOT is not known to this 14th Respondent. Immediately adjacent to the boundaries of SIPCOT are various huts and residential establishments constituting small patches of villages within the SIPCOT. Every industry or company numbering to about 250 companies situated in the SIPCOT have an exit through the main road in the layout through their respective front gate of their company. On both sides of the road the SIPCOT management has laid or formed cement canals/ drainages measuring to the width of about two feet and to the depth of about three and half feet. The main purpose for laying such canals/drains is to prevent the flooding of the industrial area during heavy rainfall period. Therefore, almost all of the companies within the SIPCOT have plans to discharge the effluents through a proper effluents management system set-up within their own company or industry. Letting effluents through the said cement Canal/ drainage by



any company would be completely evident to the SIPCOT management as to which culprit-industry/company is discharging effluents through the drainage. Therefore, the allegation of the applicant that the companies within SIPCOT are letting out any effluents through the cement Canal/drainage (laid for rainwater draining and outlets) is absolutely false and frivolous allegation. The applicant has wantonly not added the SIPCOT management as a party to this case. It is clear that the Applicant has failed to send necessary representations to the SIPCOT management with regard to his false allegation. It is a major flaw due to the simple reason that the SIPCOT management are ones who are maintaining the said entire extent of 847 acres of land in their own capacity through their own agents upon collecting minimal fee from the respective industrial units based on the acreage calculation which the respective industrial unit is occupying within the SIPCOT Industrial Park.

- 8) The 14th Respondent states that the Assistant Engineer belonging to the office of the 1st Respondent would make uninformed visits to the Industrial Premises of the 14th Respondent atleast once every 6 months to inspect whether all aspects of the pollution control norms are being followed by this 14th Respondent. Therefore, there is no chance of any violation of such pollution control norms. Any deviation in not following the pollution control norms would be escalated to the District Environmental Engineer who will sanction the defaulting company or industry with penalties and damages.
- 9) The 14th Respondent states that all industries would definitely discharge solid waste and liquid Waste and effluents and Air pollutants without which the industries and companies would not be given the permission to “**Establish or Operate**” within the SIPCOT Industrial Park by the SIPCOT management. This can be seen from the clauses in the **Lease Deed dated 04/04/2012** between the SIPCOT and the 14th Respondent as follows “*WHEREAS the Party of the FIRST Part [SIPCOT] proposes to allot the land on a long lease of 99 years in as much as*




it is felt that the characteristics and homogeneity of the Industrial Park should not be destroyed and WHEREAS the Party of the First Part [SIPCOT] should have control over the amenities such as Water, Road, Street lights, so that these facilities should be made available to the Industrialists in a reasonable and equitable manner". Therefore the 14th Respondent has completely controlled the discharge of all these three pollutants in the following manner: -

- a. **SOLID WASTE:** - The SIPCOT Industrial Park management is collecting a sum of Rs.2000/- per acre from every industry within the SIPCOT Industrial Park towards maintenance charges for disposal of solid waste. Therefore, presently the 14th Respondent is paying a sum of Rs.4000/- per month to the SIPCOT Industrial Park management, where by an agency appointed by the SIPCOT Industrial Park management would come on a daily basis and collect the solid waste from every industry within the said SIPCOT Industrial Park on a daily basis

- b. **LIQUID WASTE:** - There are no effluents or hazardous liquid substances discharged from the company of this 14th Respondent in any manner. The waste water from the canteen is collected in a septic tank. The waste water coming out of the toilet are also collected in the said septic tank. This 14th Respondent has converted their septic tank situated within their industrial compound into Bio Septic Tank. Therefore, as per the arrangement the canteen wastewater and the sewerage waste are all collected into the Bio septic tank. The Bio septic tank filters the waste and converts the said waste water into clear water. The water after being tested regularly is used for watering the plants in the green zone which is situated within the industrial compound of this 14th Respondent. The present test results of the above said treated water is also obtained from an accredited lab and the same is enclosed herewith for the reference of the Hon'ble Tribunal.




- c. **AIR POLLUTANTS**: - There are no air pollutants discharged by this 14th Respondents except hot air through the hot air vents set-up on the roof of the industry of the 14th Respondent.

10) The 14th Respondent states that this application is filed by the applicant only for the purpose of some ulterior motive and for publicity rather than for any actual relief in this issue, due to the following reasons: -

- a. This applicant under the guise of claiming to be a whistle blower or an activist is bye-passing the SIPCOT Management which is situated within the SIPCOT Industrial Park.
- b. As already stated, the said cement canal or drain runs in the front portion of all the companies and Industries which are situated within the industrial SIPCOT.
- c. Therefore, this 14th Respondent cannot comprehend as to why only these 11 Respondents (R4 to R14) have been listed herein to have allegedly polluted the water in the cement canal / drain leading to the three rivers rather than not blaming the entire 250 industries which are situated within the said SIPCOT Industrial Park.
- d. Further, (assuming without admitting the theory of the Applicant that effluents are found in the cement canal or drains) there is not an iota of evidence to show that the remaining 239 Companies/Industries (who are not listed here as Respondents) are not letting out any effluents into the cement drain/ canal. There is no scientific evidence or even a presumption laid down by the Applicant as to how the sludge gathered in the said cement canal/ drain is let out by any of these Respondents only and as to why the Applicant is blaming only these 11 industries which have been listed among these Respondents 4 to 14. The 14th Respondent categorically



states that they companies have let out any untreated affluence in any manner within the cement canal/drain.

- e. The drains do not have a running water and therefore any wastage let-in by any industry into the said drain are not washed away on a daily basis.
- f. Therefore, any affluent which is let out into the cement Canal/drain by any company or industry will only get collected in front of their own company and make their environment hazardous for all the workers and the management and also the Industrialist who are running the said company.
- g. The applicant has not filed single document to show whether any effluents has been discharged by this 14th Respondent. The applicant has also not filed any documents which showing any samples that were scientifically tested samples from any of the 250 companies within the SIPCOT Industrial Park.

11) The 14th Respondent denies the averments and allegations stated by the Applicant in paragraph no.14 of the Application under the heading "FACTS OF THE CASE", as hereunder:-

- a. The averment in paragraph No.4(iv) and 4(vii) are general statements of allegation without any reason or proof stated by the Applicant to cook up a case and the same are denied as false by this 14th Respondent. The applicant says that many companies are discharging untreated effluents into the lake. But he has listed only 4 to 14 Respondents herein. There is no proof given by the Applicant as to how he singled out only these 4 to 14 Respondents as the main culprit polluting the water body.
- b. The allegation in paragraph no.4(viii), 4 (ix) of the Applicant in his O.A. are false and frivolous due to all the reasons stated by this 14th Respondent




in the above Reply Statement. The 14th Respondent to avoid repetition of facts and details are reiterating the above details stated by them in the Reply Statement.

- c. The allegation in paragraph no.4(x), 4 (xi) and 4(xii) of the Applicant in his O.A. clearly shows that the Applicant has not take a single step to escalate this issue or even inform about this issue in hand to SIPCOT management. It is frivolous to note that, the SIPCOT management being the main controller and administrator of the SIPCOT Industrial Park, has not be added the as a party to this case. If at all there is any erring industry within the SIPCOT Industrial Park, the initial action should be taken by SIPCOT management. None of the representations sent by the Applicant has been given to SIPCOT management. The Applicant bye-passing the SIPCOT management and not adding them as a party to this case and trying to obtain an order from this Hon'ble Tribunal with regard to SIPCOT Industrial Park and its occupants are not correct procedures under law. This is a clear abuse of process of law by the Applicant.

12) The 14th Respondent states that they are not letting out any solid waste or liquid waste effluent or waste into the cement Canal / drains. Further the solid wastes is handed over by the 14th Respondent to the agents appointed by the SIPCOT management and the subsequent disposal process of the said solid waste is done by SIPCOT management.

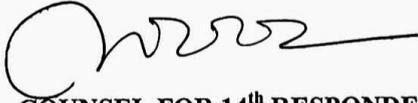
13) The 14th Respondent states that, due to the above reasons, the prayer No.1 and 2 sought by the Applicant is liable to be dismissed. With regard to Prayer No.3 and 4 the 1st Respondent and the SIPCOT management are already doing the said job and therefore even if any discharge of effluents is found to be let out through the Cement drains or canals, it is only the SIPCOT Management and the 1st who have to be directed to take any other stringent action against any other alleged company



or industries, if any, under the supervision of the 2nd and 3rd Respondent. The 14th Respondent very humbly pray that this case, which is made-up by the Applicant on some motivated assumptions and apprehensions of the applicant and the consequential interim relief and main relief sought by the Applicant may be dismissed.

14) Due to the reasons stated above, it is therefore prayed that this Hon'ble Tribunal may be pleased to dismiss this O.A.No.70 of 2023 and pass such further or other orders as this Hon'ble Court may deem fit and proper and thus render justice.

Dated at Chennai on this the 14th day of August 2023



COUNSEL FOR 14th RESPONDENT



14th RESPONDENT



VERIFICATION

We, M/s. Blasto Metal Spray Processors, represented by its Proprietor C. RAMESH S/o. G.Chandran aged about 45 years at No. S22, SIPCOT Industrial Park, Vengadu Village, Pillaipakkam, Sriprumbudur Taluk, Kancheepuram – 602 105, do hereby verify and affirm that what are all stated above in paragraph Nos. 1 to 14 above are true to the best of our knowledge, understanding and belief.

Verified at Chennai on this the 14th day of August 2023



14th RESPONDENT



10

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
AT CHENNAI**

O A. No. 70 of 2023

K.SHANMUGAM

----- **APPLICANT**

Vs

1) The MEMBER SECRETARY,
Tamil Nadu Pollution Control Board,
Guindy, Chennai – 600 104
& 13 Others

----- **RESPONDENTS**

REPLY STATEMENT FILED BY THE
14TH RESPONDENT

**M/s. I.JENKINS WILLIAM
K.SAMPATH
COUNSEL FOR 14TH RESPONDENT
(MOB: 9677231142)
EMAIL: ijenkin1976@gmail.com**



சு. இராஜ் தமில்நாடு TAMILNADU Rs.100/-
Blasto Metal Spray
Processors, ch. 62.

AD 547782

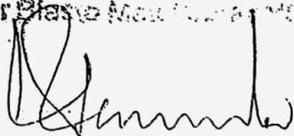
9780
4.4.2012

S. N. S
S. KAJFISWARI
STAMP VENDOR
L. NO. 221
#2, North Park P... Chennai - 60

LEASE DEED

MEMORANDUM OF LEASE DEED entered into at Irungattukottai on
this 4th April 2012 BETWEEN State Industries Promotion Corporation of
Tamilnadu Limited (SIPCOT), a Company registered under the Companies


PROJECT OFFICER
SIPCOT INDUSTRIAL PARK
IRUNKATTUKOTTAI

For Blasto Metal Spray Processors


12

Act, 1956 and having its Registered Office at No.19-A, Rukmani Lakshmi pathy Road, Egmore, Chennai-600 008 represented by **THIRU G.RAMAJOTHI**, Son of **LATE THIRU T.B.GOVINDASAMY**, Project Officer, SIPCOT Industrial Park, Pillaipakkam and hereinafter referred to as the **Party of the First Part**, which term shall, unless the context otherwise requires mean and include its representatives, administrators, successors and assigns on the one part

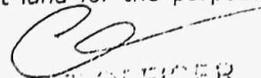
AND

M/s. Blasto Metal Spray Processors a Proprietary concern having the Registered Office at Plot No:- 10, 6th Right Street, Manikandapuram, Thirumullaivoil, Chennai -600 062 represented by the Proprietor **Thiru. C. RAMESH S/o. G. CHANDRAN** hereinafter referred to as the **Party of the Second part** which term shall unless the context otherwise requires, mean and include their representatives, administrators and assigns on the other part witnesseth.

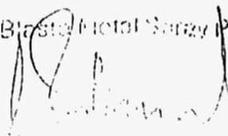
WHEREAS the **Party of the First Part** has been incorporated as a Limited company with an objective to develop industrial area with basic infrastructural facilities and maintenance of such industrial area in Tamilnadu.

WHEREAS the **Party of the First part** has acquired the property more fully described in the Schedule 'A' hereunder and hereinafter referred to as the said property.

WHEREAS for the due fulfilment of its principal object; **Party of the First Part** has laid out the said property into various plots, besides setting apart land for the purpose of laying roads, drains and for other common


PROJECT OFFICER
SIPCOT INDUSTRIAL PARK
PILLAIPAKKAM

For Blasto Metal Spray Processors Page 2



13

works for the benefit of the occupants of the plots so laid out and WHEREAS it also proposes to effect improvements and betterment schemes for the benefit of all the units of the Industrial Park.

WHEREAS the Party of the FIRST Part proposes to allot the land on a long lease of 99 years in as much as it is felt that the characteristics and homogeneity of the Industrial Park should not be destroyed and WHEREAS the Party of the First Part should have control over the amenities such as Water, Road, Street lights, so that these facilities should be made available to the Industrialists in a reasonable and equitable manner.

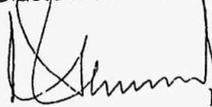
WHEREAS the Party of the First Part has decided to make available to entrepreneurs, developed plots in the said property on terms and conditions mentioned hereunder, for the purpose of their locating any approved industry or other business or activity in the plots in the said property under the terms of the lease deed.

WHEREAS the Party of the Second Part made an application to the Party of the First Part for allotment of a plot in the Industrial Park at Pillaipakkam for the purpose of putting up the project for the manufacture of General Fabricated items including heavy structures & Machined components for various sectors.

WHEREAS the Party of the First Part allotted the Plot No. S-22 in the said Industrial Park more fully described in Schedule 'B' hereunder and shown distinctly in the plan attached hereto and hereunder referred to as the allotted plot by the Order of Allotment dated 09.12.2011 subject to the terms and conditions contained therein. The Party of the Second Part has accepted the order of Allotment.


PROJECT OFFICER
SIPCOT INDUSTRIAL PARK
IRUNKATTUKOTTAI

For Blast Metal Spray Processors


Proprietor

Page 13

14

WHEREAS the property described in the Schedule 'A' is intended to be utilized only for the purpose of locating an Industrial Unit and the restrictions and conditions stipulated in this deed are intended only to preserve the character of the said property as an Industrial Park and for the benefit of the other plots of land held by the **Party of the First Part** or allotted or intended to be allotted by it to other parties similarly situated as the **Party of the Second Part**.

NOW THIS AGREEMENT WITNESSETH:

2. That in consideration of the allotment of plot made by the **Party of the First Part**, the **Party of the Second Part** has paid a sum of **Rs.32,80,000/-** (Rupees Thirty Two Lakhs Eighty Thousands only) towards plot deposit, **Rs.1,31,20,000/-** (Rupees One Crore Thirty one Lakhs and Twenty Thousands only) towards development charges and **Rs.100/-** (Rupees one hundred only) towards lease rent as advance being 100% payment in full.

(i) The plot deposit of **Rs.32,80,000/-** (Rupees Thirty Two Lakhs Eighty Thousands only) alone is refundable at the expiry of the lease period.

(ii) The receipts towards amenities i.e. development charges amounting to **Rs. Rs.1,31,20,000/-** (Rupees One Crore Thirty one Lakhs and Twenty Thousands only) in addition to any development charges which will be collected from the **Party of Second Part** during the currency of lease will be adjusted towards the development expenditure incurred and or to be incurred towards the development of the Industrial Park. Any additional development charges beyond 10% shall be mutually discussed and accepted.


PROJECT OFFICER
SIPCOT INDUSTRIAL PARK
IRUNKATTUKOTTAI

For Blasto Metal Spray Processors


Representative

15

IN WITNESS WHEREOF THIRU G Ramajothi Project Officer acting for and on behalf of the Party of the First Part and Thiru C. RAMESH S/o. G. CHANDRAN acting for and on behalf of the Party of the Second Part have hereunto set their hands on the day, month year first above written.

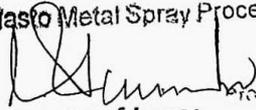

PROJECT OFFICER
SIPCOT INDUSTRIAL PARK
SHANKATTUKOTTAI
Signature of Lessor
(Party of the First Part)

WITNESS:

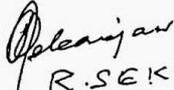
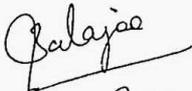
1. G. Sumathi, A.O.
SIPCOT, ISH.
2. R. Naraswathy, Assis.
SIPCOT, ISH.

Signed and delivered in the presence of

For Blast Metal Spray Processor:


Signature of Lessee
(Party of the Second Part)

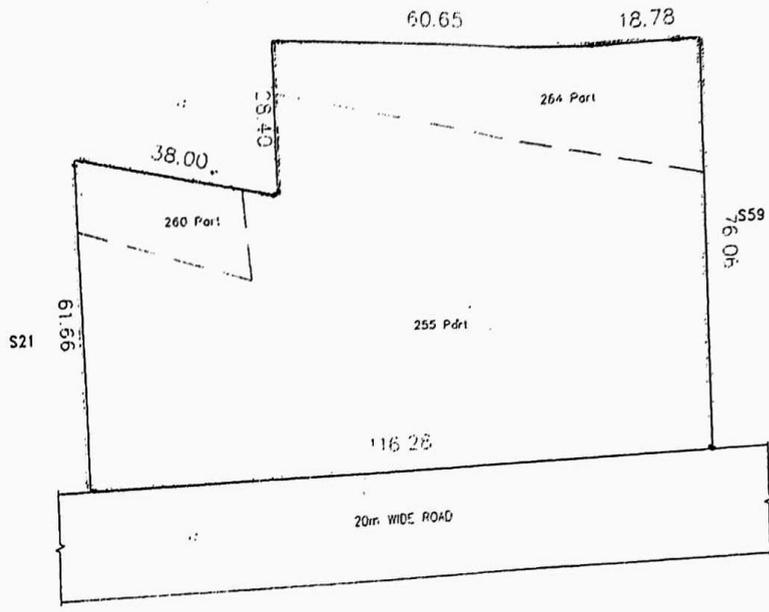
WITNESS:

1. 
R. SEKARAJAN
S/O. N. RAMADOSS
5/2, ANBALAGAN NAGAR 2ND ST.
T.V.K. NAGAR. CHENNAI - 11
2. 
C. BALAJI
S/O. G. CHANDRAN.
PLOT NO. - 10, 6TH RIGHT STREET,
KATANKANDAPURAM,
THIRUMULLAIVOL, CHENNAI - 600 062.

PILLAIPAKKAM SIPCOT INDUSTRIAL PARK,
PLT NO:- S22
VILLAGE :- YENGAPU
SUR NO :- 255pt, 260pt, 264pt

DISTRICT :- KANCHIPURAM
TALUK :- SRIPERUMPUDUR
AREA :- 2.05 Acres.

16



255	1.61
260	0.11
264	0.33
TOTAL	2.05

CC
PROJECT OFFICER
SIPCOT INDUSTRIAL PARK
IRUNKATTUKOTTAI

PROJECT OFFICER
[Signature]



SCHEDULE - B

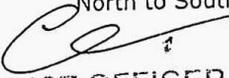
(Description of the property concerned in this lease)
(Value of the property Rs.1,64,00,000/-)

All that piece and parcel of land known as **Plot Nos.S-22** in the SIPCOT's Industrial Park at Pillaipakkam within the village limits of Vengadu Taluk of Sriperumpudur, Sub-Registration Office of Sriperumbudur and District of Chengalpattu and the Revenue District of Kancheepuram containing by admeasurement **2.05 acres** or thereabouts and marked by Green coloured boundary lines on the plan annexed hereto, bearing Survey Nos. **255(P), 260(P) and 264(P)**.

On the North By	-	Private Land
On the South By	-	Sipcot Proposed Road 20 Metre Wide
On the East By	-	Plot No. S-59
On the West By	-	Plot No. S-21

LINEAR MEASUREMENT:

East to West on the North	-	117.70 Metres
East to West on the South	-	116.28 Metres
North to South on the East	-	76.06 Metres
North to South on the West	-	90.06 Metres


PROJECT OFFICER
SIPCOT INDUSTRIAL PARK
IRUNKATTUKOTTAI

For Blast Metal Spray Processors


Sriperumbudur


TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 170828748238

DATED: 14/07/2017.

PROCEEDINGS NO.F.1137SPR/OS/DEE/TNPCB/SPR/A/2017 DATED: 14/07/2017

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. BLASTO METAL SPRAY PROCESSORS , S.F.No. 255 pt, 260 pt, 264 pt , VENKADU village, Sriperumbudur Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued-Reg.

REF: 1.CTO PROC.No.F.1137SPR/OS/DEE/TNPCB/SPR/W&A/2016 dated 03/10/2016.
2.RCO OCMMS Application No.8748238 dated 27.04.2017.
3.IR.No: F.1137SPR/OS/AE/SPR/2017 dated 14/07/2017.

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s.BLASTO METAL SPRAY PROCESSORS,
S.F.No. 255 pt, 260 pt, 264 pt ,
VENKADU village,
Sriperumbudur Taluk,
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2027

R. UMAIYAKUNJARAM
Digitally signed by R.
UMAIYAKUNJARAM
Date: 2017.07.15 13:59:24 +05'30'

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !


TAMILNADU POLLUTION CONTROL BOARD

19

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	ENGINEERING COMPONENTS - CASTING MACHINING, SHOT BLASTING, PAINTING	1000	Nos/Month
2.	ENGINEERING STRUCTURAL COMPONENTS - MACHINING, SHOT BLASTING, PAINTING	1500	Nos/Month

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	DG SET 160 KVA	Acoustic enclosures with stack	5.0	
2	DG SET 160 KVA	Acoustic enclosures with stack	5.0	
3	SHOT BLASTING MACHINE	Bag filters with Dust Collector	12.0	
4	DRY PAINT BOOTH	Stack	12.0	
5	DRY PAINT BOOTH	Stack	12	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG SET 160 KVA -2 Nos	Noise	WITH ACOUSTIC ENCLOSURE	

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



20

TAMILNADU POLLUTION CONTROL BOARD

Additional Conditions:

1. The unit shall operate and maintain bag filters with dust collector for shot blasting and dry filters with stack to the paint booth to satisfy Ambient Air Quality/Emission Standards prescribed by the TNPC Board.
2. The unit shall maintain acoustic enclosure with stack to the DG set efficiently and continuously so as to satisfy the Ambient Air Quality/Emission Standards prescribed by the TNPC Board.
3. The unit shall adhere to the Ambient Noise level standards prescribed by the Board.
4. The unit shall develop green belt continuously within the unit premises.
5. In case of revision of consent fee, the unit should remit the difference in amount from the date of notification, otherwise the consent order will be withdrawn.

R. UMAIYAKUNJARAM

Digitally signed by R.
UMAIYAKUNJARAM
Date: 2017.07.15 13:59:54 +05'30'

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

To

The Proprietor,
M/s. BLASTO METAL SPRAY PROCESSORS,
PLOT No. S.22, SIPCOT INDUSTRIAL ESTATE, PILLAIPAKKAM, SRIPERUMBUDUR TALUK,
KANCHEEPURAM DISTRICT,
Pin: 602105

Copy to:

1. The Commissioner, SRIPERUMBUDUR-Panchayat Union, Sriperumbudur Taluk, Kancheepuram District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. Copy submitted to the JCBE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 4. File
-



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 170818748238

DATED: 14/07/2017.

PROCEEDINGS NO.F.1137SPR/OS/DEE/TNPCB/SPR/W/2017 DATED: 14/07/2017

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. BLASTO METAL SPRAY PROCESSORS , S.F.No. 255 pt, 260 pt, 264 pt, VENKADU village, Sriperumbudur Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1.CTO PROC.No.F.1137SPR/OS/DEE/TNPCB/SPR/W&A/2016 dated 03/10/2016.
2.RCO OCMMS Application No.8748238 dated 27.04.2017.
3.IR.No: F.1137SPR/OS/AE/SPR/2017 dated 14/07/2017.

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s.BLASTO METAL SPRAY PROCESSORS,
S.F.No. 255 pt, 260 pt, 264 pt ,
VENKADU Village ,
Sriperumbudur Taluk ,
Kancheepuram District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2027

R. UMAIYAKUNJARAM

Digitally signed by R.
UMAIYAKUNJARAM
Date: 2017.07.15 14:00:27 +05'30'

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**



SPECIAL CONDITIONS
TAMILNADU POLLUTION CONTROL BOARD

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col. 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	ENGINEERING COMPONENTS - CASTING MACHINING, SHOT BLASTING, PAINTING	1000	Nos/Month
2.	ENGINEERING STRUCTURAL COMPONENTS - MACHINING, SHOT BLASTING, PAINTING	1500	Nos/Month

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.8	On Industrys own land
Effluent Type : Trade Effluent			



TAMILNADU POLLUTION CONTROL BOARD

Additional Conditions:

1. The unit shall ensure that the sewage is treated through Septic tank and soak pit arrangement.
2. The unit shall ensure that no trade effluent generated from the process.
3. The unit shall obtain hazardous waste authorization under HW (MH&TBM) Rules, 2016 as amended immediately and comply.
4. The unit shall develop green belt continuously within the unit premises.
5. In case of revision of consent fee, the unit should remit the difference in amount from the date of notification, otherwise the consent order will be withdrawn.

R. UMAIYAKUNJARAM

Digitally signed by R.
UMAIYAKUNJARAM
Date: 2017.07.15 14:00:56 +05'30'

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

To

The Proprietor,

M/s. BLASTO METAL SPRAY PROCESSORS,

PLOT No. S.22, SIPCOT INDUSTRIAL ESTATE, PILLAIPAKKAM, SRIPERUMBUDUR TALUK,
KANCHEEPURAM DISTRICT,

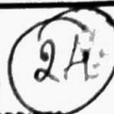
Pin: 602105

Copy to:

1. The Commissioner, SRIPERUMBUDUR-Panchayat Union, Sriperumbudur Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File



भारत सरकार
Govt. of India
सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES



MSME
सूक्ष्म, लघु और मध्यम उद्यम
MICRO, SMALL & MEDIUM ENTERPRISES



उद्योग आधार



Udyog Aadhaar



B

Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UAM No.	TN08C0000093		

Udyog Aadhaar Registration Certificate

Udyog Aadhaar Number: TN08C0000093
Name of Enterprise: M/S. BLASTO METAL SPRAY PROCESSORS
Location of Plant Details:

SN	Flat/Door/Block No.	Name of Premises/Building Village	Road/Street/Lane	Area/Locality	City	Pin	State	District
1	Plot No.S 22	Vengadu Village	2 ND MAIN ROAD	SIPCOT Industrial Park Pillaipakkam	SRIPERUMBUDUR	602105	TAMIL NADU	KANCHIPURAM

Official Address of Enterprise: PLOT NO: S-22, SIPCOT INDUSTRIAL PARK, PILLAIPAKKAM, VENGADU VILLAGE, SRIPERUMBUDUR TALUK
District: KANCHIPURAM State: TAMIL NADU PIN: 602105
Mobile No: 9500027267 Email: blastometal@gmail.com

Date of commencement: 18/01/2016
Major Activity: MANUFACTURING
Enterprise Type: Small
Previous Registration details-if any: EM-1 :: 33/003/12/00576
National Industry Classification Code:

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
1	25 - Manufacture of fabricated metal products, except machinery and equipment	2592 - Machining; treatment and coating of metals	25920 - Machining; treatment and coating of metals	Manufacturing
2	30 - Manufacture of other transport equipment	3020 - Manufacture of railway locomotives and rolling stock	30202 - Manufacture of self-propelled railway or tramway coaches, vans and trucks, maintenance or service vehicles	Manufacturing
3	30 - Manufacture of other transport equipment	3020 - Manufacture of railway locomotives and rolling stock	30203 - Manufacture of railway or tramway rolling stock, not self-propelled (passenger coaches, goods vans tank wagons, self-discharging vans and wagons, workshop vans, crane vans, tenders etc.	Manufacturing
4	30 - Manufacture of other transport equipment	3020 - Manufacture of railway locomotives and rolling stock	30204 - Manufacture of specialized parts of railway or tramway locomotives or of rolling stock (bogies, axles and wheels, brakes and parts of brakes; hooks and coupling devices, buffers and buffer parts; shock absorbers; wagon and ocomotive frames; bodies, comdor connections etc.)	Manufacturing

Acknowledgement: Date of Filing: 26/01/2016 Date of Printing: 12/03/2019

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MyMeme Mobile App (Beta Version) is available now for download. <https://play.google.com/store/apps/details?id=meme.mymsme>





National Accreditation Board for
Testing and Calibration Laboratories

25

CERTIFICATE OF ACCREDITATION

ASIAN ENVIRO LABS PRIVATE LIMITED

has been assessed and accredited in accordance with the standard

ISO/IEC 17025:2017

**"General Requirements for the Competence of Testing &
Calibration Laboratories"**

for its facilities at

DOOR NO 1, SURVEY NO 273/3, 200 FEET RADIAL ROAD, ZAMIN PALLAVARAM, PALLAVARAM,
CHENNAI, TAMIL NADU, INDIA

in the field of
TESTING

Certificate Number: TC-10051

Issue Date: 01/11/2021

Valid Until: 31/10/2023

This certificate remains valid for the Scope of Accreditation as specified in the annexure subject to continued satisfactory compliance to the above standard & the relevant requirements of NABL.
(To see the scope of accreditation of this laboratory, you may also visit NABL website www.nabl-india.org)

Name of Legal Identity : ASIAN ENVIRO LABS PRIVATE LIMITED

Signed for and on behalf of NABL



N. Venkateswaran
Chief Executive Officer



ASIAN ENVIRO LABS PVT LTD

#.1, 200 Feet Pallavaram to Thuraiyakkam Radial Road,
Zamin Pallavaram, Chennai - 600 043.Tamil Nadu.

26



TEST REPORT

ULR No:TC1005123000002268F

LRI No: AEL23070282A

Report Date: 27.07.2023

Page 1 of 1

CUSTOMER DETAILS

Customer Name & Address M/s Blasto Metal Spray Processors
S - 22, Vengadu Village, SIPCOT Industrial Park
Pillaiyakkam, Sriperumbudur - 602105.



Customer Reference Test Request dated: 24.07.2023

SAMPLE DETAILS

Product Category	Pollution & Environment	Sample Code	EN23070147
Sample Name	Waste Water	Sample Received on	24.07.2023
Sample Description By Customer	ETP Treated Water	Sample Conditions at Receipt	Fit for Analysis
Sample Quantity & Packing	1 Ltr X 1 No	Test Commenced on	24.07.2023
Sampled by	Not drawn by laboratory	Test Completed on	27.07.2023
Testing performed at	Permanent Facility	Information Provided by Customer	-

TEST RESULTS - CHEMICAL DISCIPLINE

Sl. No.	PARAMETERS	TEST METHOD	UNIT	RESULT	TNPCC Standards for discharge of trade effluent into Inland surface water
1	pH Value	APHA 23 rd EDI 4500 H+ - B:2017	-	7.21	5.5 - 9
2	Total Suspended Solids	APHA 23 rd EDI 2540 D:2017	mg/L	7	100
3	Total Dissolved Solids	APHA 23 rd EDI 2540 C:2017	mg/L	578	2100
4	Chloride as Cl	APHA 23 rd EDI 4500 Cl - B:2017	mg/L	61	1000
5	Sulphate as SO ₄	IS:3025 Part-24 Sec 1: 2022	mg/L	165	1000
6	Oil and Grease	APHA 23 rd EDI 5520:2017	mg/L	< 4	10
7	Bio Chemical Oxygen Demand at 27°C for 3 days	IS 3025 (Part 44);1993	mg/L	4	30
8	Chemical Oxygen Demand	APHA 23 rd EDI 5220 B:2017	mg/L	18	250

Remarks: -

End of Report

Kulandairaj Cuthelbert.M
TM Chemical

Dhasarathan.B
TM Chemical

Checked by

Authorized Signatory

The results are related to the sample tested and this report shall not be reproduced except in full without the written approval of the laboratory.

AEL/QAD/FRM/100/01-00

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
AT CHENNAI**

O A. No. 70 of 2023

K.SHANMUGAM

----- **APPLICANT**

Vs

**1) The MEMBER SECRETARY,
Tamil Nadu Pollution Control Board,
Guindy, Chennai – 600 104
& 13 Others**

----- **RESPONDENTS**

**REPLY STATEMENT
AND DOCUMENTS
FILED BY THE 14TH RESPONDENT**

**M/s. I.JENKINS WILLIAM
K.SAMPATH
COUNSEL FOR 14TH RESPONDENT
(MOB: 9677231142)
EMAIL: ijenkin1976@gmail.com**